HIGH COURT OF CHHATTISGARH, BILASPUR

Guideline and Procedure

NO. <u>8643</u>/CPC/2025

BILASPUR, DATED 05/05/2025

Hon'ble the Chief Justice has been pleased to approve the following guidelines and procedure for translation of judgments and judicial records in vernacular language for improved access to the justice schemes of the High Court of Chhattisgarh.

1. INTRODUCTION:

These guidelines are framed in order to achieve the object of the AI Assisted Legal Translation Advisory Committee to outreach all by making the Judgments and orders available to them all and to overcome the language barrier and for the organized working of the related section.

2. COMMITTEE:

In order to implement translation project of the translation of reportable Judgments (From English to Hindi) into regional language, a committee of judicial officers has been constituted comprising of following members:--

- 1) Secy. to the Committee to Monitor Machine translation related activities /O.S.D, High Court of Chhattisgarh.
- 2) Secretary ,HCLSC,
- 3) Additional Director CSJA
- 4) Deputy Director CSJA

The above mentioned committee shall act according to the directions and instructions of "AI-Assisted Legal Translation Advisory Committee" of the High Court.

3) IDENTIFYING JUDGMENT FOR TRANSLATION:

The above committee shall identify the reportable judgments of Supreme Court and the High Court to be translated in Hindi as per the guidelines of AI Assisted Legal Translation Advisory Committee, Supreme Court of India.

4) TRANSLATION OF JUDGMENTS:

Procedure of allotment of judgments for translation and uploading it --

- 1) Secy. to the Committee to Monitor Machine translation related activities/CPC, High Court of Chhattisgarh, shall maintain a list of translators of the High Court (nominated for this purpose) and translators from the Advocates, and retired judicial officers and Law Graduates (Subject to their consent).
- 2) The Judgment to the translators shall be allotted by the CPC on rotation basis to each translator.
- 3) The Translation of Judgments shall be done in Hindi language.
- 4) After the translation, the judgments of High Court done by the translators shall be sent to the Secretary of the above Committee. Committee shall carry out the function of verifying and finalizing/vetting of the above edited document to get the final authentication.

5) GUIDELINES FOR TRANSLATION OF CONTENT:

To ensure accuracy and coherence in the content, some guidelines that may be followed are as under:

5.1 The context of judgment should be thoroughly understood since legal language can be complex and accurate translation depends on grasping the nuances of the legal concepts being discussed. The translated content should be accurate, meaningful and as per the original English e-HCR Judgment.

- 5.2 Consistency has to be maintained in translation throughout the judgment. The same legal terms should be translated the same way each time they appear.
- 5.3 Legal terms often have specific meanings that need to be preserved in the translated version and therefore, the translated content in Hindi Should be clear and in easy to understand Hindi while maintaining the legal integrity of the content.
- 5.4 Grammar and syntax of both Hindi and English has to be taken into account.
- 5.5 Legal concepts must accurately convey the intended meaning, reasoning and arguments presented in the judgment.
- 5.6 Not all the legal terms in English have direct equivalents in Hindi. Instead of literal translation, the focus should be on conveying the intended legal concept accurately.
- 5.7 Legal Language can also vary based on jurisdiction and context. Any cultural or regional differences that might affect the interpretation of legal terms and concepts in Hindi has to be also considered.
- 5.8 Legal maxims often carry intricate meanings, so it's important to interpret and translate them accurately in specific legal contexts.
- 5.9 The page Margin of translated judgment should be 3 cm(Right side) and 2 Cm(Left Side) and upward margin should be 2.54 cm and downward margins should be 2.54 cm.
- 5.10 The font of translated judgment should be in "Mangal" and the Font size should be "12pt". The page set up should be "Legal".
- 5.11 The task of translation should be done with the help of Legal Glossary issued by the Ministry of Law and Justice, Government of India, which is available on the official website of High Court for ready reference.

6) TIMELY DELIVERY:

Timely delivery of the translated work is crucial. The Maximum time limit for submitting the translated judgment is 21 Days. One should

submit the translated document within 21 days. If the said translation is not submitted within the said time period then it will be re-allotted to some other concerned person. It is highly recommended that the submission should be done as soon as possible so that other judgment will be provided for translation. If the translation is not up to the mark as per the rules then it will be rejected and no payment will be provided for the said translation.

7) GUIDELINES FOR REMUNERATION:

Payment towards the translated work shall be made @ Rs.200/- per page of the original English e-SCR Judgment translated. On completion of translation, the Translator shall submit the soft copy of the translation work in word and pdf format along with a bill, as prescribed by the High Court, which shall include the bank details of Translator. Thereafter, the payment shall be made on the Bank Account of Translator after verification of translation work and ensuring accuracy of the same.

By Order of Hon'ble the Chief Justices

(K.Vinod Kujur)

Registrar General High Court of Chhattisgarh, Bilaspur (C.G.)